

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 4**

SERVICE TAX APPEAL NO. 53237 OF 2018

[Arising out of Order-in-Appeal No. 06-ST/APPL-I/North/2018 dated 08.06.2018 passed by the Commissioner (Appeals-I) Central Excise/GST, New Delhi]

M/S TRINITY FREIGHT FORWARDERS

Appellant

515, Upper Bridge Road,
Near Sanskrit Academy,
Jhandewalan, Karol Bagh,
New Delhi-110005

Vs.

**COMMISSIONER (APPEALS-I) CENTRAL
EXCISE/GST, DELHI**

Respondent

Room No. 134, Central Revenue Building,
Indraprastha Estate, New Delhi

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Harshvardhan, Authorised Representative

CORAM:

HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 50147 /2024

Date of Hearing/Decision: 24/01/2024

DR. RACHNA GUPTA:

The authorized representative appearing for the department has acknowledged that the appellant had applied under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and has already been issued Discharge Certificate/Form-4 in favour of the assessee. The matter, therefore, is acknowledged to have been settled under said scheme. Keeping in view the same and the objective of the said scheme, the appeal is hereby ordered to be dismissed as deemed withdrawn.

(Dictated and pronounced in open court)

**(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**